

(a) whether Government have decided to abolish 'Special E' and 'Special F' classes of accommodation in New Delhi area;

(b) the dates of priorities covered in these classes; and

(c) if reply to part (a) above be in the affirmative, what steps are being taken to provide Government accommodation to those who are on the waiting lists?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):

(a) The distinction between regular and special accommodation is being abolished.

(b) The dates of priorities covered in these classes vary from time to time depending on the allotments made.

(c) These officers are already on the waiting lists for regular accommodation and will be allotted houses in their turn.

Assam Village under Illegal Occupation of Pakistan

1792. Shri N. R. Laskar: Will the Prime Minister be pleased to state:

(a) whether Government of India are aware that village Boriabari under Police Station Manakchar (Assam) is still under the occupation of Pakistan; and

(b) if so, what steps are being taken to dispossess this illegal occupation by Pakistan of the aforesaid village which is an undisputed part of Indian Union?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): (a) Yes, Sir.

(b) The village Boriabari has been in the adverse possession of Pakistan ever since Partition. Pakistan has never disputed the fact that it is adversely occupying Boriabari, but attempts made to persuade the Government of Pakistan to transfer the area to India have so far failed.

Until 1961, the Assam Government were in correspondence with the East Pakistan Government in regard to the transfer of the village to Assam. After 1961, the Government of India have repeatedly represented to the Pakistan Foreign Office, through the Indian High Commission in Karachi, for the transfer of the village which at the time of demarcation of the boundary in 1956 clearly fell on the Indian side of the boundary-line. The efforts of the Government of India to persuade the Government of Pakistan to end their adverse possession of the village have not so far succeeded. The Pakistan Government have not given any reply to the Notes sent by the Government of India but have merely acknowledged some of the reminders.

Export of Animal Casings to Japan

1793. Shri Dinen Bhattacharya: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Government have received some complaints from Japanese buyers that the Indian animal casings supplied to them are of poor standard or quality; and

(b) if so, the details thereof?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) Yes, Sir.

(b) Some complaints mostly relating to impurities found on sheep casings and their uneven calibre and strands have been received.

Exports of Casings

1794. Shri Dinen Bhattacharya: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that there is a good market for Indian Casings in the Scandinavian countries, provided quality goods are exported;

(b) whether it is a fact that though Indian Standards Institution has finalised specifications for Casings, not